

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 77/2002 in OA 1950/2001

New Delhi this the  $\mathcal Q$  th day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

Uttam Kumar

Applicant.

Versus

Union of India & Ors.

... Respondents.

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan. Vice Chairman (J).

This review application has been filed against the oral order of the Tribunal dated 14.1.2002 in OA 1950/2001.

apparent error on the face of the record because the court has erroneously dismissed the O.A. while applying the principles of res judicata. It is settled law that the applicant cannot use the review application as if it is an appeal to re-argue the case when he feels that the order is wrong for which the review application is not a proper remedy (See. A.T. Sharma Vs. A.P. Sharma & Ors. (AIR 1979 SC 1047), Meera Bhanja Vs. Nirmala Kumari Choudhary (AIR 1995 SC 455)). Accordingly, RA 77/2002 is rejected.

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

`SRD'